

#### **Mandatory requirement before initiation of highways and roads**

2254. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of violation of rules regarding acquisition of land and rehabilitation under National Capital Region Planning Board Act, 1985 of displaced persons within the NCR Planning Board, State-wise and specific project-wise;

(b) the statutory requirements specified by the NCR Planning Board which have been adhered to like 'Environmental Clearance', Public hearing and Surveys to be conducted before initiation of highways and roads by each State; and

(c) the details of such mandatory requirements undertaken by Haryana and Delhi with regard to a Highway connecting Dwarka-Gurgaon-Manesar Complex?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) Acquisition of land is a State subject, and the National Capital Region Planning Board Act, 1985 and Rules thereof do not provide for land acquisition and rehabilitation by the National Capital Region Planning Board (NCRPB). The NCRPB has informed that the projects are prepared and implemented by the constituent State Governments and their implementing agencies and the land required for the projects is acquired by these agencies.

(b) Para 14.2 (v) of the Regional Plan-2021 for National Capital Region provides that while carrying out activities for the development of the region, provisions under the Environmental Protection Act, 1986 and Rules thereof should be followed.

(c) The NCRPB has informed that it not mandated to monitor the implementation of the provisions of the Environmental Protection Act, 1986 and its Rules.

#### **Pending awards with LAC**

2255. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 1636 given in the Rajya Sabha on 11th March, 2010 and state:

(a) whether it is a fact that a large number of Awards U/S 28A have been pending with the Land Acquisition Collector (South) Government of NCT of Delhi since years together that could not be decided within time limits with the result that the claimants are forced to knock the door of Delhi High Court;

(b) whether inspite of the specific direction of the said Hon'ble Court the LAC did not submit timely reply, deliberately, to linger on the matter; and

(c) if not, the status of case No. W.P.(C) No. 800/2010?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) GNCTD has informed that a total of 46 cases under section 28A of the Land Acquisition Act, 1984 are pending for disposal in the Court of LAC (South), and that no specific time-frame/time limit has been prescribed under Section 28-A of the Act.

(b) GNCTD has further informed that there is no deliberate delay or lingering in any matter willfully or otherwise.

(c) GNCTD has also informed that in the case of WP (C) No.800/2010 before the Delhi High Court, the respondent LAC has been granted time for filing reply before next date of hearing *i.e.* 26.04.2010.

#### **UIDSSMT in Assam**

2256. SHRI KUMAR DEEPAK DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of small and medium towns included in Assam under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) for the urban infrastructure facilities;

(b) whether Government will consider some major road projects under the UIDSSMT, considering the fact that the roads under Barpeta, Howly, Bongaigaon Nalbari town in Assam are under very deplorable condition; and

(c) if so, the details of necessary steps to be taken for obtaining assistance under the UIDSSMT?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) 28 towns of Assam have been sanctioned 30 urban infrastructure projects under Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT) at a cost of Rs. 207.83 crore involving central commitment of Rs.189.53 crore against which Rs. 99.56 crore has been released to the State so far. Details are given in the Statement (See below)

(b) and (c) The State of Assam has exhausted its seven year indicative allocation under UIDSSMT and therefore, no fresh projects can be considered for release.